

**IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "F", MUMBAI**

**BEFORE JUSTICE (RETD.) C V BHADANG, HON'BLE PRESIDENT &
SHRI B.R. BASKARAN, ACCOUNTANT MEMBER**

**ITA NO.768/MUM/2024
Assessment Year 2014-15**

Dr.Vinod Ganapati Prabhu,
Priya Maternity Home,
2/252/3369, Tagore Nagar,
Vikroli East, Mumbai – 400 083
PAN:AGPPP-9623-H

- Appellant

Vs.

Commissioner of Income Tax(Appeals)-7, Mumbai,
3rd Floor, Room No.3103,
Mittal Court, Nariman Point,
Mumbai – 400 021

- Respondent-

Appellant by : None
Respondent by : Ms. Rajeshwari Menon –SR.DR

Date of Hearing : 03/06/2024
Date of Pronouncement : 03/06/2024

ORDER

PER B.R. BASKARAN, ACCOUNTANT MEMBER :

The assessee has filed this appeal challenging the order dated 15/11/2029 passed by Ld. CIT(A)-7,Mumbai and it relates to the Assessment Year 2014-15.

2. None appeared on behalf of the assessee and we notice that the Ld.CIT(A) was also constrained to pass the order ex-parte, since the assessee did not appear before him also. Accordingly, in the interest of natural justice, we are of the view that the assessee may be provided with one more opportunity to present his case properly before Ld. CIT(A). Accordingly, we set aside the order passed by Ld. CIT(A) and restore all the issues contested in this appeal to his file

for examining them afresh. We also direct the assessee to fully cooperate with Ld. CIT(A) for expeditious disposal of the appeal.

4. In the result, the appeal filed by the assessee is treated as allowed.

Order pronounced in the open court on 03rd June, 2024.

Sd/-

[Justice (Retd) C V Bhadang]
President

Mumbai, Date : 03rd June, 2024

VM.

Copy to :

- 1) The Appellant
- 2) The Respondent
- 3) The PCIT/CIT concerned
- 4) The D.R, "F" Bench, Mumbai
- 5) Guard file

Sd/-

(B.R. Baskaran)
Accountant Member

By Order

Dy./Asstt. Registrar
I.T.A.T, Mumbai